

TENDER NOTIFICATION

It is hereby notified that sealed tenders are invited by the undersigned for the disposal of unserviceable / obsolete wooden furnitures, waste wood, steel tubular chairs, steel table, Electrical Items, sofa set, computer chair, steel side racks and other items of High Court of Karnataka, Bengaluru. The proprietor/firm who are interested may, therefore, submit their sealed tenders to this Office, by depositing E.M.D. amount of ₹15,000/- “**ON OR BEFORE 28th FEBRUARY, 2017 BY 5.00 P.M.**”, furnishing their highest rate for the purchase of aforesaid Unserviceable / obsolete articles.

The disposal of aforesaid Unserviceable / Obsolete items is subject to the following terms and conditions:

1. The aforesaid Unserviceable / obsolete items have been segregated into 26 lots kept in the cellar and other places of this Office. The same can be verified / seen during working days between **3.00 PM to 5.00 PM** from **22/02/2017 to 28/02/2017**.
2. **An EMD of ₹15,000/- (Rupees fifteen thousand only)** shall be paid by way of **Demand Draft (D.D)** obtained in the name of **the Registrar General, High Court of Karnataka, Bengaluru** and the D.D. obtained there of shall accompany the tender. **The tender without EMD would be rejected outright.**
3. The tender document and enclosures containing the list of aforesaid unserviceable / obsolete articles may be obtained in **Accounts Branch-II**, by paying **₹100/- (Rupees one hundred only)** towards tender document in **Accounts Branch-I** of this Office.

4. **The E.M.D. amount will be refunded to the un-successful bidders.**
The E.M.D. amount of the successful bidder will be adjusted to the total bid amount.
5. The sealed tenders will be opened on **01/03/2017 at 12.30 P.M.** by the undersigned and before the bidders who are present.
6. **The bidder has to quote the total price for the purchase of the entire 26 lots of aforesaid unserviceable / obsolete articles.**
7. The successful bidder shall make the full payment of the cost of said items in the Accounts Branch-I of this Office within 3 days from the receipt of communication of accepting the tender from this Office along with all the taxes / charges and Demand Draft as per rules, informed by this Office. Otherwise, EMD amount paid by him will be forfeited to the Government and he shall also be liable for any loss that may be incurred by the High Court, in case of re-notification.
8. The successful bidder shall lift the items at their own cost within 5 days from the date of receipt of communication from this Office in this regard and if any loss due to non removal of the items or any omission on their part, the responsibility lies with the bidder only.
9. The undersigned reserves the right to accept or reject the bid without assigning any reason thereof.

Sd/-

**(T.G. SHIVASHANKAREGOWDA)
REGISTRAR (ADMINISTRATION)I/c**